

SCHEDULE II- FORM B

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S KHULLAR HOSPITALITY PRIVATE LIMITED

1	Name of corporate debtor	M/S KHULLAR HOSPITALITY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	24.02.2009
3	Authority under which the corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U55101DL2009PTC187886
5	Address of the registered office and principal office (if any) of the corporate debtor	-NONE-
6	Date of closure of insolvency resolution process	18.11.2019 (189 days from 13.05.2019 i.e., the date of receipt of certified copy of order dated 08.05.2019 for commencement of CIRP)
7	Liquidation commencement date of corporate debtor	30.12.2019 (Date of receipt of Certified copy of Liquidation Order dated 18.11.2019)
8	Name, Address, e-mail address, telephone number and the registration number of the Liquidator.	KAMAL AGARWAL 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-advocate.kamal.aggl@gmail.com Mob:- 9811138823 IBBI/IPA-001/IP-P00868/2017-18/11466
9	Last date for submission of claims	29.01.2020

Notice is hereby given that the Hon'ble National Company Law Tribunal (NEW DELHI BENCH II) has ordered the commencement of liquidation of M/s **KHULLAR HOSPITALITY PRIVATE LIMITED** vide its order dated **18.11.2019**, Certified copy of which is received on 30.12.2019. Hence, the **liquidation commencement date is deemed to commence from 30.12.2019**.

The Stakeholders of **M/s KHULLAR HOSPITALITY PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims, on or before **29.01.2020**, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 01/01/2020

Place:- New Delhi



Kamal Agarwal
(KAMAL AGARWAL)
LIQUIDATOR

IBBI/IPA-001/IP-P00868/2017-18/11466

Relevant forms for submission of claims may be downloaded from www.ibbi.gov.in

Form C-Operational Creditors, Form D- Financial Creditors, Form E-Workman/ Employee, Form F- authorized representative of Workman/ Employee, Form G- other stakeholders.

KAMAL AGARWAL

(B.com, FCA, LL.B.,)

Advocate & Insolvency Professional

(IBBI/IPA-001/IP-P00868/2017-18/11466)